

SUPREME COURT OF INDIA

Commissioner of Central Excise

Vs.

Velji P. & Sons (Agencies) Ltd.

C.A.No.2429-2430 of 2008

(Ashok Bhan and Dalveer Bhandari, JJ.)

24.03.2008

ORDER

1. Delay condoned.

2. The Tribunal, relying upon its own decision in the case of M/s Homa Engineering Works vs. CCE, Mumbai, has allowed the present appeal filed by the assessee. Against the aforesaid case in M/s Homa Engineering Works vs. CCE, Mumbai, Revenue has not filed any appeal in this Court. In view of this, this appeal is dismissed. No costs.